

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4710
ANSWERED ON:08.12.2010
DELAY IN INVESTIGATION
Patel Shri Bal Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received complaints from Central Vigilance Commission (CVC) for investigation and report;
- (b) if so, the number of such complaints during the last three years, year-wise and the nature of the complaints;
- (c) whether there is a considerable delay in investigation and reporting to CVC on the complaints;
- (d) if so, the reasons for the pendency;
- (e) whether the Government proposes to speed up the investigation and report to CVC in a time bound manner; and
- (f) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) & (b): The total number of complaints received in the Central Vigilance Commission and the number of complaints sent by it for investigation and report to the Chief Vigilance Officers of the Ministry/Department/Organization during the last three years are as under:-

General Complaints

2007 2008 2009

No. of complaints received and brought forward 11,436 10,330 14,348 No. of complaints sent for investigation and report to the concerned Ministry/ Department/ Organization. 727 1,147 1,714

Complaints under the Public Interest Disclosure Protection of Informer Resolution.

2007 2008 2009

No. of complaints received and brought forward 328 276 377 No. of complaints sent for investigation and report to the concerned Ministry/ Department/ Organization. 80 83 140

The nature of those complaints which were sent by the Commission to the concerned Ministry/ Department/Organization for investigation and report were related to irregularities in tenders, misuse of official position, misappropriation of funds and other allegations involving vigilance angle.

(c) to (e): No definite time-frame can be given for completion of investigation as it depends on the complexity of the complaint. However, whenever the Commission observes inordinate delay in investigation of complaints of serious nature by the organizations concerned, it either summons CEOs/CVOs concerned with records/ documents or the officers of the Commission are assigned to conduct direct inquiry .